

Central Administrative Tribunal Hyderabad Bench, Hyderabad.

C.A. No. 1233 of 1997.

G. Nageswar Rao & 5 others Applicant(s).

VERSUS.

The Chief General Manager, Telugu, AS Circle, Andhra Pradesh
2 others (Respondents).

Date

Office Note.

ORDER

18.9.97

Heard Mr. K. Venkateswara Rao
on behalf of the applicants and
Mr. V. Bhimarao on behalf of respondents.

The OA/OASR No. 2969/97
is disposed of at the admission
stage as per order on separate sheets.

S.
18.9.97
HHRP
MCA

ESM

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDER

ORIGINAL APPLICATION NO. 1233 OF 1997.

G. Nagaraj Rao & others

(Applicants(s))

VERSUS

Union of India, Repd. by.

The Chief General Manager,

Telecom. Hyd & others

Respondent(s).

The application has been submitted to the Tribunal by
Shri K. Venkateshwar Rao Advocate/party in
person Under Section 19 of the Administrative Tribunal
Act, 1985 and the same has been scrutinised with reference
to the points mentioned in the check list in the light of
the provisions in the administrative Tribunal (procedure)
Rules 1987.

The application is in order and may be listed for
Admission on 9.9.97

Ar
15/9/97
Scrutiny Asst.

[Signature]
DEPUTY REGISTRAR (JUDL)

11. Have legible copies of the annexure duly attested been filed. yes
12. Has the applicant exhausted all available remedies. yes
13. Has the Index of documents been filed and pagination done properly. yes
14. Has the declaration as required by item No. 7 of Form. I been made. yes
15. Have required number of envelopes (file size) bearing full addresses of the respondents been filed. yes
16. (a) Whether the relief sought for, arise out of single cause of action. -
- (b) Whether any interim relief is prayed for, yes
17. (c) In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant. -
18. Whether this cause be heard by single Bench. yes
19. Any other points. -
20. Result of the Scrutiny with initial of the scrutiny may be filed by clerk. yes

By 15/1/92
Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

....

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD Bench: HYDERABAD.

Case No. 2969/92

Report in the Scrutiny of Application.

Presented by K. Venkateshwar Rao Date of Presentation.

Applicant(s) G. Nageswar Rao & others

Respondent(s) The Chief G.M. Telecom, Hyderabad.

Nature of grievance P.L Bonus

No. of Applicants 6 No. of Respondents 3.....

CLASSIFICATION.

Subject.....No Department.....Telecom....(No)

1. Is the application in the proper form,
(three complete sets in paper books form
in two compilations). 43
2. Whether name description and address of all the
parties been furnished in the cause title. 43
3. (a) Has the application been fully signed and verified. 43
(b) Has the copies been duly signed.
(c) Have sufficient number of copies of the application
been filed. 43
4. Whether all the necessary parties are impleaded. 43
5. Whether English translation of documents in a language
other than English or Hindi been filed. 43
6. Is the application on time, (See Section 21). 43
7. Has the Vakalatnama/Memo of Appearance/Authorisation
been filed. 43
8. Is the application maintainability.
(U/S 2, 14, 18, or U/R. 8 Etc.,) 43
9. Is the application accompanied IPB/DD, for Rs.50/- 40
10. Has the impugned order's original, duly attested legible
copy been filed. 40

P.T.O.,

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD, Bench: HYDERABAD

I N D E X S H E E T

O.A.NO. 1233 of 1997.

CAUSE TITLE G. Nageswar Rao & S^{ts}

V E R S U S

The C.A.M, Telhara, AP, H^{ud} & 2nd

SL.NO.	Description of documents	Page No.
1.	Original Application	1 to 5
2.	Material Papers	6 to 14
3.	Vakalat	1
4.	Objection Sheet	—
5.	Spare Copies 3 (Three)	
6.	Covers 3. A	

Regd. To direct the respondents to pay the applicants the productivity linked bonus during the period the applicants have worked as short duty / RTP Telegraph Assistants.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT :: HYDERABAD

O.A.NO. 11233 /97

PL Bonus

Telecom Co

TELECOM

Between:

G.Nageswar Rao and 5 others.

.. Applicants.

A n d

The Chief General Manager, Telecom
A.P.Circle, Hyderabad and 2 others.

.. Respondents.

CHRONOLOGICAL EVENTS

Sl.No.	Particulars.	Pg.Nos.
1.	The applicants were appointed as Short Duty/RTPs Telegraphists during the years 1980, 81 and 1982.	2
2.	The applicants were regularised during 1988 and 1989.	2
3.	The Applicants represented on 3-5-1996.	2

K. Venkatarao
Counsel for applicants.



Received
15/9/97
R. N. R. Dey
all

APPLICATION FILED UNDER SEC.19 OF THE ADMINISTRATIVE TRIBUNALS
ACT, 1985

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT:: HYDERABAD

O.A.NO. 1233 /97

INDEX

S.No. Description of the Documents. Pg.Nos. A.Nos.

1. Application.

165 -

2. Statement showing the service
particulars of the applicants.

6

Ai

3. Copy of representation in respect
of the 1st applicant.

768

Aii

4. Copy of Judgement of CAT Hyd.
and O.A.No.313/95.

9211

Aiii

5. Order of Regularisation.

12614

Aiv

(V.V. Lakshman)
Counsel for the applicants.

Office Use only:

1. Date of filing:

2. Registration No.:

Signature of the Registrar.

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT HYDERABAD

O.A.NO. 1233 /97

Between:

1. G.NAGESWARAO S/o Late Jogarao, aged about 36 years, Occ.Telegraphist in Telecom Centre, Marsapur, W.G.Dist.
2. P.PRABHAKAR RAO S/o P.Niranjanrao, aged about 36 years, Occ.Telegraphist, Bhimavaram, W.G.District.
3. D.Y.PRABHAKAR RAO S/o D.Varahalarao, aged about 35 years, Occ.Telegraphist, Central Telegraph Office, Eluru, W.G.Dist.
4. Y.SRINIVASA RAO S/o Y.Chittabba, aged about 32 years, Occ.Telegraphist in Telegraph Office, Eluru, W.G.Dist.
5. D.CHANDRA SEKHARRAO A/o Sambasivarao, aged about 34 years, Occ.Telegraphist, D.T.O. Tanuku, W.G.Dist.
6. Y.V.N.MURTY S/o Y.Chittabba, aged about 36 years, Occ.Telegraphist in D.T.O., Bhimavaram, W.G.Dist.

..Applicants.

A n d

1. The Chief General Manager, Telecom, A.P.Circle, Doorsanchar Bhavan, Hyderabad.
2. The Director General, Telecommunications Department of Telecommunications, New Delhi.
3. The Telecom District Manager, Eluru, W.G.District.

.. Respondents.

DETAILS OF THE APPLICATION

- 1) Particulars of the Applicants: Shown as above.
Address for services. : Mr.K.Venkateswararao, Advocate, 2-2-1136/2/1, Jayalexminivas, New Bellakunta, Hyderabad-44.
- 2) Particulars of the Respondents: Shown as above.
- 3) Particulars of the Orders against which this O.A. is filed:

The applicants are seeking to extend the benefit of the judgement in O.A.No.312/95 to the applicants i.e, to pay the productivity linked bonus during the period they worked as Short Duty/R.T.Ps. Telegraphists during 1980 to 1988 1989.

- 4) JURISDICTION: The applicants declare that this O.A. is within the jurisdiction of this Tribunal U/s.14 of the Admn. Tribunals Act, 1985.

5) LIMITATION: The applicants declare that this O.A. is within the limitation as per Sec.21 of the Admn.Tribunals Act, 1985.

6) FACTS OF THE CASE:

a) The applicants herein are similarly situated and there is common question of law and facts. The applicants humbly submit that they are initially appointed as R.T.P. Telegraphists. They worked as short Duty/RTPs Telegraphists for more than 3 years during 1980 to 1989. They were regularised during 1988 and 1989. The applicants from the very date of appointment as RTPs/Telegraphists were performing similar duties as regular Telegraphists for full 8 hours a day or more and worked about 240 days or more each year. The applicants requested by indential representation on 3-5-1996 to pay productivity linked bonus during the period they worked as RTPs Telegraph Assistants on the basis of Judgement of Hon'ble Tribunal C.A.T. Ernakulam in O.A.No.171/89 dt.16-8-1990 and also of Hyderabad in O.A.No.611/94, in the above stated judgement held as follows:- "The question of payment of productivity linked bonus to Reserve Trained Pool Postal Assts., one was considered by this Bench of the Tribunal to which ~~one~~ of us (Sri S.P.Mukherjee) was a party in O.A.No.612/89. In the Judgement dt.26-4-1990 in the case of two applicants therein as RTPs were declared to be entitled to the benefit of productivity linked bonus if like Casual Workers, they have put ~~the~~ in about 240 days of service each year for 3 years or more as on 31st of March of each year after their recruitment. The ratio in that judgement was that no distinction can be made between RTP worker and the Casual labour. If casual labourers have been given exgratia payment on the lines of productivity linked bonus, there was no reasons why the RTP candidates also should not get the same after they fulfill the same conditions of intermittent employment etc. which are applicable to the casual labours etc., The argument of the respondents in the

case before us that RTP candidates being not regular employees and not holding any posts are not entitled to productivity linked bonus, cannot be accepted because Casual Labours also are not regular employees nor ~~x~~ they held any posts in the Department. It appears that RTP candidates were excluded from the bonus scheme, because as indicated by the respondents themselves, when the original scheme of productivity linked bonus was framed, the category of RTP was not in existence. For that account, they cannot be to our mind discriminated against."

b) Based on the above, Judgement, the Ernakulam Bench allowed several other applications such as O.A.28 of 1991 dt. 29-4-1991 reported in SAJ 91, Vol.III, page 256 wherein it was held that the applicants therein while they were in RTP category are entitled to the benefits of productivity linked bonus like the Casual Labourers. If they have put in about 240 days of Service each year for 3 years or more as on 31st of March, of each bonus year after their recruitment as RTP candidates.

c) The same was favoured in Ernakulam Bench in batch cases of O.A.No.814/90 and 43 others O.As. by Judgement dt.21-4-1991 and the Hon'ble Tribunal allowed the applications declaring that the applicants should be paid productivity linked bonus if like casual labourers they have put in about 240 days of service each year for 3 years or more as on 31st of March of each bonus year of their recruitment as RTP candidates i.e, the benefits of the Judgement in O.A.No.612/89 and O.A.No.171/89 should be ~~x~~ extended to the applicants herein also.

d) It is submitted that similar applications were filed before this bench O.A.611/94, 1453/94 and 1456/94 etc., These applications were also allowed. A copy of judgement in O.A. No.312/95 is enclosed for reference. The said OA was allowed at the admission stage itself directing the respondents to grant to the applicants the same benefits as granted by the Ernakulam Bench of the Tribunal in O.A.No.171/89.

e) The applicants herein are similarly placed as those of the applicants in 312/95 and are entitled to the same benefit of payment of productivity linked bonus for the period they worked as short duty/RTPs Telegraph Assistants.

f) The applicants submit that not extending similar benefit to similarly situated persons would amount itself to discrimination violative of Articles 14 and 16 of the Constitution of India. It has been so held by the Hon'ble Supreme Court in several cases as an accepted principle since the case is covered by the Judgement in O.A.312/95 the applicants pray that they may be given the benefit of the Judgement.

g) Grounds for relief with legal provisions: The applicants are entitled to the productivity linked bonus on the basis of various judgements of Ernakulam Bench in O.A.No.171/1989 and O.A.No.28 of 1991 (1991(3) SLJ CAT 256) and also O.A.No.611/ of this Bench etc.,

6) DETAILS OF REMEDIES: The applicants have no other alternative remedy except to approach this Hon'ble Tribunal.

8) MATTERS NOT PREVIOUSLY FILED OR PENDING: The applicants have not filed any writ, suit or appeal before in any court or authority and such as case is not pending any authority of Law.

9) MAIN RELIEF: In view of the facts submitted at Para-6 the applicants herein humbly pray that the respondents may be directed to extend the benefit of the Judgement in O.A.No. 312/95 and to pay the applicants the productivity linked bonus during the period they have worked as short duty/RTPs Telegraph Assistants i.e, 1980 to 1989 ^{by extending the benefits of Judgement in} and pass such other order or orders as this Hon'ble Tribunal may deem fit.

10) INTERIM RELIEF: As the application is covered by various Judgements, it is prayed that the same may be disposed of early. and pass such other order or orders as this Hon'ble Tribunal may deem fit.

③
O.A. 312/95 ✓✓

11) Court fee:

IPO No. & Date

Name of the P.O. which drawn:

12) Enclosures:

IPO, Material papers, Covers, Pads & Valakat and others.

VERIFICATION

We (1) G.Nageswararao S/o Late Jogarao, aged about 36 years, (2) P.Prabhakar Rao S/o P.Wiranjana Rao, aged about 36 years, (3) D.Y.Prabhakar Rao S/o D.Verahalarao, aged about 35 years, (4) Y.Srinivasarao S/o Y.Chittibabu, aged about 32 years, (5) D.Chandrasekhar Rao S/o Sambasivarao, aged about 34 years, (6) Y.V.N.Murthy S/o Y.Chittibabu, aged about 36 years, do hereby verify that the contents in the above paras 1 to 6 are true to our personal knowledge and paras 7 to 12 are true to legal advice from our counsel and we have not suppressed any material facts.

Hyderabad,

Signature of the Applicants.

D.t.

(V.V.N. Murthy)

Counsel for applicants.

(1) G. Nageswar Rao

(G. NAGESWAR RAO)

(2) P. Prabhakar Rao

(3) P. Prabhakar Rao
(D. Y. PRABHAKAR RAO)

(4) Y. V. N. Murthy

(5) Y. Srinivas Rao

(6) D. Chandrasekhar Rao
(D. CHANDRASEKHAR RAO)

ANNEXURE - I

STATEMENT

Name of the Official and father's name.	Present place of working.	Date of selection as Short Duty RTP.	Date of Regularisation
1. G.Nageswararao. S/o Late Jogarao.	Narsapur.	21-07-82	29-02-88.
2. P.Prabhakar Rao S/o Niranjan Rao.	Bhimavaram.	26-07-82	09-08-88.
3. D.Y.Prabhakar Rao. S/o Varahalarao.	Eluru.	03-08-82	09-08-88.
4. Y.Srinivas Rao S/o Chittibabu.	Eluru.	24-12-80	22-05-89.
5. D.Chandrasekhar Rao S/o Sambasivarao.	Tanuku.	01-04-81	03-09-88.
6. Y.V.N.Murthy S/o Chittibabu.	Bhimavaram.	28-07-81	22-05-89.

//true copy//

ANNEXURE - II

Dated: 3-5-1996

To

The Chief General Manager,
Telecommunication, Doorsanchar Bhavan,
Hyderabad.

Most Respected Sir,

Sub: Productivity linked bonus - Payment to
RTP Telegraphists.

Ref: Judgement delivered by Hon'ble Central
Admn. Tribunal Ernakulam Bench in O.A.No.
171/89 Hyd. Bench in O.A.No.611/94
and 312/95.

**

I submit that I was R.T.P. Telegraphist working under the control of T.D.M. Eluru. I have been working on par with regular Telegraphist ever since my appointment as Short duty Telegraphist with effect from 21-7-1982. My services were regularised as Telegraphist in the year 1988.

2. There are several judgements delivered by Benches of Hon'ble Central Administrative Tribunal in respect of paying productivity linked bonus recently ending with the judgement of Hyderabad of O.A.No.312/95, 15-3-1995. Supported by the judgement of Ernakulam Bench in O.A.No. 171/89 ~~xxxxxx~~ directing payment of PLS to RTP staff on par with regular staff, O.A.No.611/94 was filed by one Sri T. Diwakar Babu postal Asst. from Anantapur Division. It appears the arrears of productivity linked bonus were ~~x~~ already paid in Anantapur Postal Division and in other Telecomm Divisions.

3. I submit that I am also similarly placed as RTP Staff working in Ernakulam and Anantapur Divisions and

..2

08

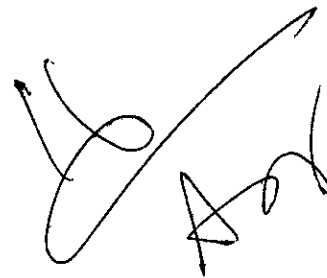
11

therefore covered by the Judgements. I, therefore, request your honour to immediately order payment of PEB on par with regular staff during the years 1982 to 1988 in due respect to the judgement mentioned above, as I am entitled to it.

Thanking you Sir,

Yours faithfully,
Sd/-
(G.Nageswararao)
Telegraphist,
Telecom Centre, Narsapur.

//true copy//

A handwritten signature in dark ink, appearing to be 'A. Nageswararao', is written over the typed name and title.

O.A.NO. 312/95.

Date of Order: 15-3-95

-

Applicants.

 V_{eff}

- ## Respondents.

СЛУЖБА

OPINION

(As per Hon'ble Sri R. Raghavan : Member (Admin.)
Heard Sri K.V. Rao, learned counsel for the applicants
and Sri H.R. Govraj, learned counsel for the respondents.

2. In this application dt. 23.2.95 filed u/s 19 of the A.T. Act, 1905, the applicants at Sl.No. 1 to 7 who were working as Short Duty/Kps telegraph Assistants under the Chief Superintendent of CPO,

112 Madras
A-2V
~~AB~~

13

Mysore and the applicant at Sl.No. 8 was working as SH/RTPS under the control of Superintendent, Telegraph Traffic, Marangal Division, Hanamkonda, prayed for a declaration that they are entitled for the grant of P.L.Bonus at the rates applicable to the regular Postal/Sorting Assistants between the period from 1981 to 1990, and for a further direction to pay the arrears of bonus in which the applicants are eligible. The details such as joining on duty as SH/RTPS Telegraph Assistants and their regularisation as Telegraph Assistants are shown in Annexure A.I filed along with this O.A.

3. The applicants stated that they were selected after qualification in the examination presented for it and performed qualitatively and quantitatively the same work as that of regular Telegraph Assistants whenever they were engaged intermittently against the regular Sorting Assistants. By denying them the benefit of P.L. Bonus during the periods mentioned in Annexure A.I filed with this O.A. when they worked as SH/RTPS Telegraph Assistants, allowed by the D.O., Dept. of Posts letter dt. 5.10.88, they have been subjected to hostile discrimination in violation of Art.14 and 16 of the Constitution. Hence, this O.A. has been filed with the above prayer.

4. The O.A.No. 171/89, dt.10.6.90 on the title of Emulation Bench was decided on the basis of the decision in O.A.612/89 on the title of the same bench. The ratio in that judgment was that no distinction can be made between an RTP worker and a Casual Labourer in granting P.L.Bonus. It was further held in that O.A. that RTP and casual like employees are entitled to P.L.Bonus if they have put in 240 days of service each year during that bench for 3 years or more. It is further held in that O.A. that amount of P.L.Bonus would be based on their average monthly emoluments determined by dividing the total emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.

5. Similar orders were also passed by this Tribunal in O.A.450/94, dt.20.4.94 where the applicants are similarly situated to that of the applicants in O.A.171/89 of the Emulation Bench. Similar orders were also passed by this Tribunal in O.A.481/94, dt. 20.4.94 and O.A.611/94, dt.31.5.94 and in O.A.1423/94, dt. 25.11.94 of this Bench where the applicants are similarly placed

Handwritten signature and initials: A7 ✓

so that of the applicants in O.A.171/89. As the applicants in O.A.171/89 are in the same situation as the applicants in O.A.171/89 decided by the Ernakulam Bench, and in O.A.Nos.453/91, 611/94 and 1421/94 of this Bench, we see no reason in not extending the same benefit to the applicants in this O.A. also. Learned counsel for the respondents also fairly submitted that this case is covered by judgments quoted above.

6. In the result, this application is allowed with a direction to the respondents to grant to the applicants the same benefit as granted by Ernakulam Bench and this Bench of the Tribunal in the aforesaid cases quoted in para 5 above. The direction should be complied within a period of 3 months from the date of communication of this order.

7. The O.A. is ordered accordingly. No costs.

CERTIFIED TO BE TRUE COPY

Dated : 11/11/95

Cont. Officer

Central Administrative Tribunal
Hyderabad Bench
Hyderabad.

To

1. The Sr. Superintendent Telegraph Traffic, Hyderabad Division, Hyderabad.
2. The Chief Supdt. of Central Telegraph Office, Hyderabad.
3. The Supdt. Telegraph Traffic, Guntur Division, Guntur.
4. The Superintendent, Telegraph Traffic, Tirunelveli Division, Tirunelveli.
5. The Chief General Manager, Telecommunications, A.P. Hyderabad.
6. The Director General, Telecommunications, Govt. of India, Dept. of Telecommunications, New Delhi.
7. The Director, Telegraph Traffic, A.P. Circle, Hyderabad.
8. One copy to Mr. K. Venkateswar Rao, Advocate, C.A.T. Hyd.
9. One copy to Mr. B. P. Divraj, Sr. CSE, C.A.T. Hyd.
10. One copy to Library, C.A.T. Hyd.
11. One spare copy.

pvm

[Handwritten signatures and initials]

GOI

TELECOMMUNICATIONS : ANDHRA PRADESH

MCC

Office of the Sr. Superintendent, Tele Tfc WJ Dvn, Vijayavada-2

No. EG.9/TLS/88-89 dated at Vijayavada the 7-10-88ORDER OF APPOINTMENT

The Sr. Superintendent, Telegraph Traffic, Vijayavada dvn, Vijayavada is pleased to appoint the following Reserve Trained pool candidates in the cadre of T.L. Saphists (Gp.C) in the pay scale of Rs.975-25-1150-EB-30-1000 with effect from the dates noted against their names in the offices as detailed below:-

SL No.	Name of the candidate	SC/ST/OC	Date of appointment	Office in which appointed
1.	K.G.Mullar	SC	22-7-88	D.T.O.Tanuku
2.	Smt K. Umadevi	ST	22-7-88	C.T.O. Vijayavada
3.	D.Y. Prabhakararao	OC	9-8-88	C.T.O. Vijayavada
4.	P. Prabhakararao	OC	9-8-88	D.T.O. Gudivada
5.	D. Chandrasekhararao	OC	4-9-88	D.T.O. Palakol
6.	Smt. P. Nancharamma	OC	3-9-88	D.T.O. Gudivada
7.	K. Rajamani	OC	3-9-88	D.T.O. Gudivada
8.	V. Venkayamma	OC	3-9-88	D.T.O. Bhimavarani

The terms of appointment are as follows:-

1. The appointment is purely temporary and will not confer any title to permanent employment.
2. The appointment may be terminated at any time by a month's notice given by the appointing authority, however, preserve the right of terminating the services of the appointee forthwith or before the expiration of stipulated period of notice by making payment to him of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.
3. Fixation of seniority will be strictly in accordance with the rules on this subject.
4. The officials are liable for transfer to any of the C.T.O./D.T.O. in the circle.
5. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

(C. NIT. N. MADAM)
Sr. Superintendent,
Tele Tfc WJ Division,
Vijayavada-2

Copy to:-

- 1 to 8 the candidates concerned.
- 9 to 16 PPs of the officials.
- 17 to 21 The Supdt i/c C.T.O. WJ,
The TLM i/c DTO TQ, GV, PKL, BMV
- 22 The ADIT % the G.M.T. at HD-1
23. The Director Telecom GT Area, GT-7
24. The C.A.O. % the C.G.M.T. AP HD-1
- 25 . OC

GOI

TELECOMMUNICATIONS CORPORATION OF INDIA

Office of the Sr. Superintendent, Tele Tfc VJ Dvn, Vijayavada
No. EG-2/TL/39-90 dated at VJ the 30-5-89

ORDER OF APPOINTMENT

The Sr. Superintendent Telegraph Division, VJ division, Vijayavada-520 012 is pleased to appoint the reserved trained pool candidates in the cadre of Telegraph Assistants (Group 'C') in the pay scale of Rs. 1150-ER-30-1660 with effect from the dates noted against the names in the offices as detailed below:-

Sl. No.	Name of the candidate	Cadre	Date of appointment	Office to which appointed
1	A.S.Venkateswararao	TL	19-5-1989	D.T.O. Tadipatri
2	Y.Srinivasarao	TL	22-5-1989	D.T.O. Tadipatri
3	K.Sivaprasad	TL	22-5-1989	D.T.O. Padmalai
4	Y.P.N.Murthy	TL	22-5-1989	D.T.O. Bhimavaram
5	P.Usharani	TL	22-5-1989	C.T.O. Vijayavada

- The terms and conditions of appointment are as follows:-
1. The appointment is purely temporary and will not confer any title for permanent employment.
 2. The appointment may be terminated at any time by a month's notice given by the appointing authority who however reserves the right of terminating services of the appointee forthwith before the expiry of stipulated period of notice by making payment to him/her a sum of equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.
 3. Fixation of seniority will be strictly in accordance with the rules on the subject.
 4. The official is generally liable for transfers within the division but in exigencies the transfer liability is any part of India.
 5. Other conditions of services will be governed by the relevant rules and orders in force from time to time.

(C. NITTAIAHARAN)
Sr. Superintendent
Tele Tfc VJ Dvn,
Vijayavada - 2

Copies issued to for information:

- 1 to 5 Officials concerned through Heads of offices.
- 6 to 10 Personal file of officials

Contd....

W.K.

14

INDIAN POST AND TELEGRAPH DEPARTMENT
OFFICE OF THE PRINCIPAL, R.T.T.C. SECUNDERABAD - 3

Memo No. TEC/HD/TL/S.19/26.

Dt. 19-7-84.

On successful completion of 8 months theoretical training at T.T.C. Secunderabad, Secunderabad the following trainees of Telegraphist Batch No. 19 are hereby relieved on the A/N of 20/7/84 for undergoing practical training for one month with instructions to report to the offices/stations noted against their names.

The Telegraphist trainees will be completing their practical training on 20/8/84 and will be eligible for regular appointment on or after 21-8-84.

S. No.	Name	Divn.	Place of posting
1.	N.V. Subrahmanyam	K VJ	C.T.O. Vijayawada
2.	D.Y. Prabhakar	VJ	D.T.O. Bhimavaram
3.	P. Prabhakar	VJ	D.T.O. Palakol
4.	P. Umamaheswararao	VJ	D.T.O. Gudivada
5.	G. Narasimha Rao	VJ	C.T.O. Vijayawada
6.	V. Dhanumathi	GT	D.T.O. Guntur
7.	G.V. Ramamurti	GT	D.T.O. Guntur
8.	A. Prasakumari	GT	D.T.O. Tenali
9.	K. Rajamoni	VJ	C.T.O. Vijayawada
10.	M. Baby	VJ	"
11.	P. Nancharamma	VJ	"
12.	M. Rajendraprasad	GI	D.T.O. Gudur (NL)
13.	H. Afsar Jahan	"	D.T.O. Bham
14.	V. Radhavyathi	"	D.T.O. Chikaballapeta
15.	C. Nag	"	T.T.O. Markapur
16.	C.V.S. Subhakrishnamurthy	"	D.T.O. Chikaballapeta
17.	B. Govindappa	"	T.T.O. Markapur
18.	K.P. Veeraraghavan	"	D.T.O. Madanapalle
19.	M. Bashir Ahmad	"	T.T.O. Markapur
20.	V. Sundarash Babu	"	D.T.O. Hindupur
21.	P. Varadaiah	"	D.T.O. Nellore
22.	S. Vilehi	"	D.T.O. Madanapalle
23.	A. Subrahmanyam	"	D.T.O. Proddatur.

[Signature]
Principal
R.T.T.C. Sec'bad.

Copy of this memo issued to:

1. The S.D. (T) O/o C.M.T. Hyderabad for information.
- 2-3. The S.C.T. Vijayawada/Kurnool.
4. The S.T.T. Guntur.
- 5-7. The Supt J/C D.T.O. Kurnool/Vijayawada/Guntur.
- 8-10. The Supt J/C D.T.O. Gudur (NL)/Chikaballapeta/Chikaballapeta/Hindupur/Nellore/Proddatur.
11. The S.D. (T) O/o C.M.T. Hyderabad.
12. The S.D. (T) O/o C.M.T. Hyderabad.
- 13-23. The trainees.
24. The A.C.A.O. O/o D.S.T. Hyderabad.

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1233/97

O.A.S.R. No.2969/97

Date of Decision: 18.9.1997

BETWEEN:

1. G. NageswarRao
2. P. Prabhakar Rao
3. D.Y. Prabhakar Rao
4. Y. Srinivasa Rao
5. D. Chandra Sekhar Rao
6. Y.V.N. Murty

.. Applicants

AND

1. The Chief General Manager, Telecom.,
AP Circle, Doorsanchar Bhavan,
Hyderabad.
2. The Director General, Telecommunications,
Dept. of Telecommunications, New Delhi.
3. The Telecom District Manager,
Eluru, W.G. District.

.. Respondents

Counsel for the Applicants: Mr. K. Venkateswara Rao

Counsel for the Respondents: Mr. V. Bhimanna

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.) *[Signature]*

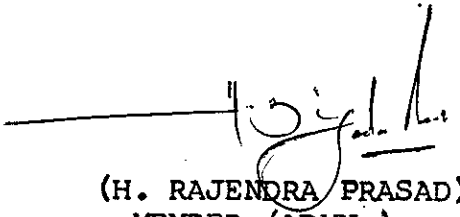
ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

Heard Mr. K. Venkateswara Rao on behalf of the applicants and Mr. Bhimanna for the Respondents.

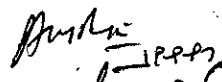
The claim advanced by the applicants in this OA has been duly examined and pronounced upon on several occasions in the past. There are no new issues to be examined or analysed. The Respondents shall examine the contents of the OA with reference to the ^{contained therein} claims and take a suitable decision as per their eligibility in terms of the judgment of this Tribunal in OA No.312/95 delivered on 15.3.1995, copy of which is available at Annexure-III on page 9 onwards. ^{The} decision, when taken, shall be communicated to the applicants within 45 days from the date of receipt of copy of this order, and if any payment of PLB is held to be, or becomes, due the same shall be disbursed to them within a month thereafter.

Thus the OA is disposed of at the admission stage.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 18th September, 1997.

KSM


Deputy Registrar CD ce

O.A. 1233/97.

1. The Chief General Manager, Telecom,
A.P.Circle, Doorsanchar Bhavan,
Hyderabad.
2. The Director General, Telecommunications,
Dept.of Telecommunications,
New Delhi.
3. The Telecom District Manager,
Eluru, W.G.Dist.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

25/9/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:-

18/9/97

~~ORDER~~ JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No.

1233/97

T.A.No.

(W.P.

)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No. order as to costs.

9/10 OA

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal दस्तावेज / DESPATCH 24 SEP 1997 HYDERABAD BENCH
--